Sl. No	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGE'S ORDERS
			WPCRL/2245/2026 Bittu Mistri --Petitioner **Versus** State Of Uttarakhand & others --Respondents **Hon'ble Pankaj Purohit, J.** Ms. Sangeeta Adhikari Patni, learned counsel for the petitioner. 2. Ms. Sweta Badola Dobhal, learned Brief Holder for the State. 3. The writ petition has been filed by the petitioner seeking a writ of mandamus commanding the respondent nos.2 & 3 to protect the life and liberty of the petitioner-Bittu Mistri. 4. As per the averment made in the writ petition, it is alleged that private respondent nos.4, 6, 7, 8 & 9, along with respondent no.5-Constable Kundan Singh, barged into the house of the petitioner situated in Pipliya No.2, Gadarpur, District Udham Singh Nagar, during odd hours and asked the father of the petitioner- Shri Ranjeet Mistri to send his son i.e. the petitioner to the Police Station and to pay a sum of Rs. 40 lakhs to respondent no. 4-Falak Masih. 5. On instructions, learned State Counsel submits that a complaint has been given against the petitioner-Bittu Mistri at Police Station Gadarpur by one Vishal Pal and only for the purpose of interrogation, the present petitioner-Bittu Mistri, is being sought. She further submits that respondent no. 5-Constable Kundan Singh, visited the house of the petitioner and asked the father of the petitioner about the whereabouts of the petitioner and asked him to send Bittu Mistri to the Police Station.

6. Having heard learned counsel for the parties and having perused the writ petition, this Court is of the view that if a complaint is filed at a Police Station, the same can be registered as an FIR if cognizable case is made out, and it is only after the registration of an FIR the Police have the right to investigate into the matter. Petitioner, who is a reputed and dignified citizen of this country, cannot be harassed in the manner in which the private respondents are allegedly harassing him by visiting the house of the petitioner during odd hours i.e., around midnight.

7. In view of the above, it is provided that the Police shall not harass the petitioner or visit the house of the petitioner without any legal authority and sanction. Respondent nos.2 & 3 are directed to provide protection to the petitioner within twenty four hours and peace and tranquillity can be disturbed only in accordance with due process of law.

8. The criminal writ petition is, accordingly, disposed of.

9. Pending application, if any, also stands disposed of.

10. Let certified copy of this order be issued to the parties, today itself, on payment of usual charges.

(Pankaj Purohit, J.)
03.11.2026

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AVNEET KAUR